



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th September, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 38 of 2020

A Bill further to amend the Tamil Nadu Registration of Marriages Act, 2009.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Registration of Marriages (Amendment) Act, 2020. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 21 of 2009.

2. In section 5 of the Tamil Nadu Registration of Marriages Act, 2009, in sub-section (1), after the expression “where the marriage is performed”, the expression “or within whose jurisdiction either or both parties to the marriage have their permanent place of residence” shall be inserted. Amendment of section 5.

STATEMENT OF OBJECTS AND REASONS.

As per the Tamil Nadu Registration of Marriages Act, 2009 (Tamil Nadu Act 21 of 2009), a marriage can be registered only in the office of the Registrar of the area where the marriage is performed. The Hon'ble Minister for Commercial Taxes and Registration, while moving the Demand relating to the Commercial Taxes and Registration department for the year 2019-2020 in the Legislative Assembly, announced that, to facilitate registration of marriage also in the office of the Registrar, where the bridegroom or the bride resides, necessary amendment will be made to the said Tamil Nadu Act 21 of 2009. To give effect to the said announcement, the Government have decided to amend the Tamil Nadu Registration of Marriages Act, 2009 (Tamil Nadu Act 21 of 2009) suitably.

2. The Bill seeks to give effect to the above decision.

C.Ve. SHANMUGAM,
Minister for Law, Courts and Prisons.

Chennai-600 009,
16th September 2020.

K. SRINIVASAN,
Secretary.